CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 667/MP/2025 along with IA No.55/2025

Subject	:	Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 20.4.2023 executed between the Petitioner (i.e., KPS1 Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of Scheduled COD on account of occurrence of Force Majeure events and additional expenditure incurred on account of change in scope of work.
Petitioner	:	KPS1 Transmission Limited (KPS1TL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL) and Ors.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hemant Singh, Advocate, KPS1TL Shri Lakshyajit Singh Bagdwal, Advocate, KPS1TL Shri Harshit Singh, Advocate, KPS1TL Shri Indrayudh Chowdhury, Advocate, KPS1TL Ms. Prerna Priyadarshini, Advocate, CTUIL Ms. Ayesha Choudhary, Advocate, CTUIL Shri Akshayvat Kislay, CTUIL Shri Saurabh Mishra, Advocate, MPPMCL Ms. Rimali Batra, Advocate, RECPDCL Shri Abhishek Lalwani, Advocate, RECPDCL Shri Akhil Hasija, Advocate, CSPDCL Shri Anup Jain, Advocate, MSEDCL Shri Rajiv Naik, Advocate, MSEDCL Shri Shashwat Dubey, Advocate, MSEDCL

Record of Proceedings

At the outset, learned counsel for the Respondent, CTUIL, submitted that the Minutes of the Meeting (MoM) of the Committee, which CTUIL was directed to place on record vide the Record of Proceedings (RoP) dated 24.6.2026, are still under finalisation/ approval. Learned counsel further submitted that CTUIL will place the same on record as soon as they are finalised and accordingly, sought an extension of time for filing the said MoM.

2. Learned counsel for the Petitioner did not oppose the request made by the learned counsel for CTUIL.

3. Considering the above, the matter was adjourned and the Respondent, CTUIL, was directed to place on record the minutes/decision of the Committee, on an affidavit, within

three weeks, with a copy to the Petitioner as well as the Respondents, who may file their rejoinder/response, if any, within three weeks thereafter.

4. The Petition, along with IA, will be listed for hearing on **19.01.2027.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)